

CP NO. 20(ND)/2014  
RT NO.31/2016

Mr. Pradeep Choudhary & Ors. ...Petitioners.

Versus

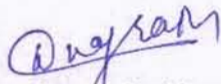
M/s New Suraj Transport Co. Ltd. & Ors. ...Respondents.

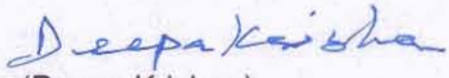
Present: Mr. Rajansh Thukral, Advocate for petitioners  
Mr. Anurag Chopra, Advocate with Mr. Tejbir Singh Sarkaria  
for respondent No.4.

Shri Anurag Chopra, Advocate on instructions states that Mr. Sukhjit Singh Sarkaria is the father of Tejbir Singh Sarkaria present. It is submitted that Shri Sukhjit Singh Sarkaria is mentioned as a respondent in the amended Memo of Parties attached with application for interim relief but there is no prayer for amendment of the main petition.

Learned counsel for petitioners has made a statement separately that there are certain formal defects in the petition and seeks to withdraw the instant petition to which the learned counsel for respondent No.4 has no objection.

The instant petition is dismissed as withdrawn with liberty to the petitioners to file a fresh petition on the same cause of action. Copy of the order be supplied to both the parties and file be consigned to the record room.

  
(Justice R.P. Nagrath)  
Member (Judicial)

  
(Deepa Krishan)  
Member (Technical)

September 21, 2016

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